

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

IN THE MATTER OF :

(IB)-37(PB)2018

Dinesh Kumar Jain & Ors.

...Petitioner

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

....Respondent

SECTION: UNDER SECTION 7 of IBC, 2016

Order delivered on 9.7.2018

Coram :

CHIEF JUSTICE M.M. KUMAR
Hon'ble President

S.K. MOHAPATRA
Hon'ble Member (T)

For the Ex Director : Mr. Ashish Aggarwal , Advocate
Mr. Rajesh Gupta of : Mr. Gurcharan Singh, Advocate
Corporate Debtor

ORDER

Mr. Asish Aggarwal learned counsel for the Corporate Debtor states that assets of the Corporate Debtor along with all the documents, Books of Accounts in original, computers, laptop etc shall be handed over to IRP Sh. Om Prakash Vijay within next two days. An affidavit to that effect shall be filed before the next date of hearing.

It needful is not done then we would be complied to issue directions to DCP New Delhi to intervene and ensure that the directions issued by this Tribunal in the order dated 13.6.2018 and in the application today are complied with in later and spirit.

List on 16.07.2018.

Sd/-

(M.M. KUMAR)
PRESIDENT

Sd/-

(S.K. MOHAPATRA)
MEMBER (T)

(VS)9.7.2018